

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI  
(APPELLATE JURISDICTION)**

**Company Appeal (AT) (CH) (Insolvency)No. 1 of 2021**  
**(Under section 61 of the Insolvency and Bankruptcy Code 2016)**  
**(Arising out of Order dated 18.01.2021 in CP(IB) No.599/7/HDB/2019**  
**passed by the Hon'ble National Company Law Tribunal, Hyderabad Bench**

**In the matter of:**

Lakshmi Narayan Sharma Appellant  
Promoter of Corporate Debtor  
R/o Flat No.6113, Sector B-8  
Vasant Kunj  
New Delhi 110 070

V.

1. Punjab National Bank Respondent No.1  
Large Corporate Branch  
Represented by its Deputy General Manager  
8-2-672, Sifi Chambers, Road No.1  
Banjara Hills, Hyderabad 500 034.
2. Mr.T.S.N.Raja  
Interim Resolution Professional of Corporate Debtor  
No.16 (11-20-18),Shop cum Flat  
Huda Complex, Kothapet,  
Hyderabad 500 035. Respondent No.2

Present :

For Appellant : Mr. Rajashekar Rao, Advocate  
Mr. Suraj Prakash, Advocate

For Respondent No.1 : Shri T.Ravichandran, Advocate

For Respondent No.2 : Shri T.S.N.Raja, PCA  
(Interim Resolution Professional)

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**ORDER**  
**(VIRTUAL MODE)**

Heard both sides. Judgment is "Reserved".

2. The Learned Counsel for 'Appellant' is permitted to file ' Additional Notes of Submissions' containing not more than two pages by

22.04.2021, before the "Office of Registry" (not only through e-filing but also through Hard copy).

3. The Learned Counsel for the 'Appellant' is required to serve the 'Additional Notes of Submissions' on the Respondent No. 1/Bank as well as on Respondent No.2/Interim Resolution Professional before 22.04.2021.

4. Also, the Learned Counsel for the Respondent No. 1/Bank is permitted to file 'Copy of Citation(s)' through e-filing as well as through Hard Copy in the 'Office of Registry' before 22.04.2021, of course, after serving the copy of the same to the other side.

***[Justice Venugopal M]  
Member (Judicial)***

***[V.P. Singh]  
Member (Judicial)***

***16.04.2021***

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